

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O.A. NO.3154/1992

17

New Delhi this the 10th day of February, 1998

HON'BLE SHRI JUSTICE K. M. AGARWAL, CHAIRMAN  
HON'BLE SHRI R. K. AHOOJA, MEMBER (A)

Const. Vishnu Kumar (7937/DAP)  
S/O Bir Bahadur, R/O 164,  
Village Malikpur, Near Tagore Park,  
Delhi-110009. ... Applicant

( By Shri Shyam Babu, Advocate )

-Versus-

1. The Commissioner of Police,  
Police Headquarters,  
I.P. Estate,  
New Delhi.
2. The Deputy Commissioner of Police,  
6th BN, DAP, Delhi.
3. Delhi Administration Delhi  
through its Secretary,  
5, Shamnath Marg, Delhi.
4. Shri Hari Bhushan (Enquiry Officer)  
Inspector, 6th BN., DAP,  
Delhi. ... Respondents

( By Shri Anoop Bagai, Advocate )

O R D E R (ORAL)

Shri Justice K. M. Agarwal -

Heard the learned counsel for parties.

2. The learned counsel for the applicant made a prayer for time so as to enable him to amend the application and file a copy of the judgment delivered in criminal case No. S.C. 209/96 pursuant to FIR No. 161/91. We refuse the prayer for adjournment as the matter is of the year 1992.

*Jm*

(13)

3. The learned counsel for the applicant then sought permission to file a copy of the judgment dated 13.11.1997 in the said case. He was permitted to do so after serving a copy of the same to the learned counsel for respondents.

4. After perusing the copy of the judgment and the record, we expressed our view that this application can now be disposed of with a direction to the respondents to conclude the enquiry and take an appropriate decision in the light of the aforesaid judgment. The learned counsel for both the parties agree to the proposal made by us. Accordingly, this OA is disposed of by directing the respondents to conclude the departmental enquiry pending against the applicant and take a decision in the case taking into consideration the aforesaid judgment of the criminal court, in accordance with law. No costs.

5. Although it is not necessary to mention, we are mentioning because of the insistence of the learned counsel for the applicant, that if the applicant is ultimately aggrieved by the ultimate order passed, he will be at liberty to challenge it, if so advised.

*For*

( K. M. Agarwal )  
Chairman

*R. K. Ahuja*  
( R. K. Ahuja )  
Member (A)

/as/